derer who must be punished. And 1 don't think any legal formalities are involved in tracing the culprit and punishing him. I again request that the Government must take immediate action tO punish the murderer and I hope the hon. Home Minsiter will act promptly.

Durgs and Cosmetics

THE DRUGS AND COSMETICS (AMENDMENT) BILL, 1982.

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHAN-KARANAND): Sir. I move:

"That the Bill further to amend the Drugs and Cosmetics Act, 1940, as passed by the Lok Sabha, be taken into consideration.'

Mr. Vice-Chairman, the Drugs and Cosmetics Act, 1940 regulate the imports manufacture, distribution and sale of drugs and cosmetics in the country. This Act has been amended five times since its enactment, the last amendment being in 1972 when the Act was extended to the State of Jammu and Kashmir. The hon. Members have themselves voiced on several occasions in Parliament that this Act has certain deficiencies and lacunae, due to which its implementation has not been effective. For example, the term 'spurious drugs' has not been defined in the Act and iu the absence of this definition, our experience has been that the courts generally do not consider offences relating to manufacture and sate of such products with the gravity which it deserves. Similarly, lack of a provision enabling the Central Government to ban the import or manufacture of toxic drugs and irrational combinations has handicapped expeditious actioa in regard to this category of drugs, The fact that there, was no provision in the Act for summary trials, was partly responsible for long drawn out procedures for disposal of cases filed under this Act, in the courts. This amending Bill is meant to remove these deficiencies. As hon. Members are aware, the problem of drug

adulteration and also the menace of spurious drugs has been discussed on the floor of this House on several occasions and serious concern has been expressed both in Parliament and other forums about the need to tackle this problem on an urgent and effective basis. The proposed Bill before the House will enable the Government to take more vigorous steps to curb the prevalence of adulterated and spurious drugs and ensure more efiective implementation of the amended Act. I am sure, the hon. Members will agree that there is an urgency in passing (his BiH.

May I now refer to some of the important provisions of the Bill?

At present, the Central Government has no power to prohibit import or manufacture of any drug or cosmetics which is toxic or which may cause body harm. In the proposed Bill, the Central Government are assuming powers to prohibit import or manufacture of drugs which are toxic, ineffective and irrational and cosmetics which are harmful. The Drug Inspectors, at present, do not have powers to stop and search any person or any vehicle or vessel which may contain a drug or cosmetic in respect of which an offence, has been committed. This power is now being provided to the Drug Inspectors in this

Penalties provided in the Act are being rationalised, so as to provide stringent penalties for manufacture and sale »f spurious drugs and, particularly, drugs which are likely to cause body harm or injury. Thus, the punishment for offences relating to the manufacture and sale of spurious drugs is being amended by laying down a minimum of three years and a maximum of five years imprisonment. In respect of offences where the drug has caused death or bodily injury, the penalty provided is imprisonment upto

As Members are aware, the provisions of the Drugs and Cosmetics Act also extend to medicines belonging to the indigenous systems of medicine. And we are amending some of the provisions relating

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to the manufacture and sale of all indigenous medicines mainly as follows

(a) The Siddha system of medicine is being given an independent status under this Act; (b). The constitution of the Ayurveda, Siddha and Drugs Tec-nical Advisory Board is being am.eu.ded to give a wider representation to experts in different systems of medicine; (c) Like modern drugs, reports legarding incidents of manufacture and .iale ot spurious drugs, indigenous drugs, have also been received. New definitions for the term 'spurious drugs' and 'adulterated drugs' are being inserted; (d) Penalties provided for offences relating to the manufacture and sale of drugs of indigenous systems of medicine, which contravene the provisions of the Act, are also being revised. Stringent penalties for manufacture of spurious indige-" nous drugs are being provided.

So far as cosmetics are concerned, the definition of the term 'cosmetic' is being amended so as to bring within its purview toilet soaps. This provision is being made to enable the Government to take action in the case of toilet soaps which may contain harmful ingredients. Like drugs, a new definition of the term 'spurious cosmetics' is being introduced and stringent penalties for manufacture and sale of spurious cosmetics are being provided. One of the reasons for inadequate enforcement of Drugs and Cosmetics Act in the States has been the fact that in many States the Drug Control Administration is not headed by properly qualified persons. While the Act at present provides for laying down the qualifications of Drug Inspectors and Government Analysts, there is no provision for laying down tfie qualifications of licensing and controlling authorities. Provision is, therefore, being made for laying down the qualifications of the licensing and controlling authorities in the Drugs and Cosmetics Act. The amending BiH also contains certain other minor consequential amendments.

I am glad to inform the House that this Amendment Bill received almost unanimous support from the hon. Members in the Lok Sabha during its consideration and passing by fhat House, fully realising the urgency of the need to curb the activities of anti-sociai elements, including the manufacture and sale of adulterated and spurious drugs with a heavy hand. I am sure that the Bill wili receive similar enthusiastic support from this House also.

I now move "the Drugs and Cosmetics (Amendment) Bill, 19.82, as passed by the Lok Sabha for consideration and passing by this House.

The Question was proposed.

SHRI SHIVA CHANDRA JHA (Bihar): Sir, I mov_e :

"That the Bill further to amend the Drugs and Cosmetics Act, 1940, be referred to a Select Committee of the Rajya Sabha consisting of the following members, namely:—

- 1. Shri R. R. Morarka
- 2. Shri Biswa Goswami
- 3. Shri S. W. Dhabe
- 4. Shri Nepaldev Bhattacharya
- 5. Shri Dipen Ghosh
- 6. Shri G. C. Bhattacharya
- 7. Shri Rameshwar Singh
- 8. Shri Hukmdeo Narayan Yadav
- 9. Shri Surai Prasad
- 10. Shri Hari Shankar Bhabhra
- 11. Shri Kalraj Mishra
- 12. Shrimati Mohinder Kaur
- 13. Shri Shiva Chandra Jha

with instructions to report by the first week of rhe next session."

The Question was proposed.

SHRI DIPEN GHOSH (West Bengal): Mr. Vice-Chairman, Sir, on hearing the introductory speech of the hon. Minister one thinks, or at least one is apt to conclude as if in the absence of these provisions manufacture, sale or marketing of spurious or adulterated or sub-standard

drugs could not so long be prevented. One wonders whether by adding 20 more pages of this amending Bill to the already 405 pages of the principal Act Jt is going to help prevention of manufacture, sale or marketing of spurious, adulterated and sub-standard drugs. Then, Sir, the hon. Minister will also appreciate that in our country we have the Criminal Procedure Code, we have the Indian Panel Code and we have many other deterrent Acts, yet these people who 'are engaged in the manufacture, sale and marketing of spurious, adulterated and sub-standard drugs, who can well be called anti-sociai, criminal people, could not be taken to task. However, I wish by passing this amending Bill the Government would try or atleast would do the job which it is suppoed to do in handling thes, anti-sociai and criminal people. Though I support the Bill, I want to make one point clear that simply by increasing the amount of panalty or by making certain provisions or taking some powers by the Government or, authorising certain agencies for the purpose, these criminal or anti-sociai activities cannot be prevented.

In fact, we have an Act and we have many other such Acts. Yet this type of activities are continuing. Why? Because to implement these Acts, we need a machinery a machinery which is effective, efficient, adequate, a functional machinery, I should say—for implementing such types of Acts and their provisions. In fact, we have a machinery—the Drug Controller of India—at the Centre and at the St'ate level. But the present machinery which we have is totally ineffective, inefficient, inadequate and above all corrupt.

Sir, I want to giv_e certain figures. Of course, if I am incorrect in giving these figures, the Minister will correct me. There is a procedure for inspection of import of drugs. As you know, Sir, import of bulk drugs is conducted by the State Trading Corporation, a Government of India undertaking. During the months of April to October, 1979, the total import 'amounted to Rs. 120 crores and the samples drawn were 2,960. Among them, 16 cases were found to b_e sub-standard.

During 1980, in the same period from 'April to October, the total import was Rs. 64 crores and the samples drawn for t'ne purpose of inspection were 1783 and 30 cases were found to be sub-standard. In the year 1981, during the same period, the total import was Rs. 73.64 crores and the number of samples drawn was 1539 and the total number of cases found to be sub-standard was 38. From these figures, it will be seen that while the number of samples drawn was declining, the number of cases found to be sub-standard was increasing. Above all, the main question is how could the State Trading Corporation, being Government of India undertaking, being in sole charge of import of these bulk drugs, buy or import sub-standard drugs? May I know from the hon. Minister the names of the countries from where and the companies from whom these were imported? Whether they are multi-nationals or big monopolies?

Similar is the case if we go into the inspection of manufacturing units, In the same period—April to October in 1979, the number of units inspected was 597 and prosecution was started against ten. In 1980, during the same period, the number of units inspected was 366 and the number of prosecutions started was five. And surprisingly, in 1981, Sir, during the same period—i.e. April to October— the number of units inspected came down to 34 only and the prosecution started were four. Is it progress or regress, that the hon. Minister will tell us. May I know why is there this state of affairs? Is the machinery quite adequate to deal with these cases of inspection? If it had been so, why has the number of units inspected gone down? {Time Belling) Sir, I want to make only two points more. I want to know from the hon. Minister how many cases of prosecution were started against persons-whether they manufacturers, or importers, or sellersengaged in the manufacture or sale or marketing of spurious drugs, sub-standard or adulterated drugs and who were they and what action had been taken by the Government against them? But here. Sir, I want to make one point. The hon. Minister will kindly listen. That is about the provision of punishment incorporated

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here. Our experience in this particular field shows th'at in the manufacture or sale or marketing of drugs, the role of the multinationals is very important. As against the multi-nationals there are big companies; medium companies and small companies also and, naturally, to prevent themselves from being punished by the •authorities or any action being taken against them, the multinationals can play havoc while the small firms cannot. So, ihere s*nould be a provision to see that small firms or small people are not harassed by the bureaucrats or by the people engaged in this work while action is taken against the multi-nationals. That should be ensured.

Another point 1 want to stress upon is the corruption prevalent and the machinery which is supposed t₀ deal with this type of cases. (Time bell rings)... .1 know it and the hon. Minister will also agree that there are cases where big officials concerned with the control of drugs in India were found involved. I know the case of an Assistant Drug Controller who is absconding and now staying in America. I know of another case of a person in Calcutta against whom a representation was m'ade up to the level of the Prime Minister but no action has yet been taken. The Inspectors for whom the Minister has sought to give more powers are there and I know it and the Minister will also agree that these people have interests and close business relations with the chemists' shops who are engaged In the sale and marketing of spurious, adulterated and sub-standard drugs. Soi I would urge upon the Minister to see that the machinery by which he proposes to do away with these cases is free from corruption or corrupt practices.

Thirdly, about the punishment I want to make only one point. (Time bell rings The Bill provides for punishment up to the extent of life imprisonment if one dies solely on account of the administration of spurious or adulterated or sub-standard drugs. But, who will prove whether one dies or died solely on account of the administration of any particular drug ? Is there any such provisions in this Bill ns

to on whom the onus of proving it will lie that death was due solely to the administration of a particular drug? Oin it be proved? So, the hon. Minister will kindly see to this particular provisio*.

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Similarly, there is another provision in this particular Bill, if any one dies due to the denial of a particular medicnie. You know that in some of the drugs the con tent of such a drug be not there in adequate quantity or quality and due. to lack of such quality or quantity in the content of the drug one die in the longer process. (Time bell rings).. Naturally, in that case you have suggested a lesser amoun! of punishment. So, you have made 'a distinction between these two. Naturally you will have to give much more thought to these aspects if you really want deterrent action against the offending manufacturers or sellers or marketeers of such spurious, adulterated or sub-standard dings. And, finally, I would say that you have defined the spurious drugs, but you have not tried to define the sub-standard drugs in this Bill.

Another point is that there are many drugs ----

THE VICE-CHAIRMAN (SHRI R. R. MORARKA): The hon. Member may finish now.

SHRI DIPEN GHOSH:...which are banned in the countries of their origin, but still those drugs are being marketed here through various multinationals. Would you kindly take steps against those multinationals?

Thank you.

THE VICE-CHAIRMAN (SHRI R. R. MORARKA) : Dr. (Shrimati) Naima Heptulla.

DR. (SHRIMATI) NAJMA HEPTULLA (Maharashtra): How many minutes do I have

THE VICE-CHAIRMAN (SHRI R R. MORARKA): About 12 minutes.

डा (श्रीमती) नाजमा हेपतुल्ला : उपसभाध्यक्ष नहोदय, मैं माननीय मंत्री जी को इस बात पर बधाई दूंगी। कि आज 42 साल के बाद उन्होंने यह इग कंट्रींन एक्ट के अन्दर अमेंडमेंट जो हमारे हाऊस के सामने रखा है उसके लिए वे म्बारकवाद के मस्ताहिक है। क्योंकि हो सकता है कि सन 1940 में जब यह एकट ब्राजादी से पहले बना था उस वकत हम में से बहत से शायद पैदा हो गये हों या हो रहे हों यापैदान भी हए हों। उस जमाने में हैल्थ की बात दूसरी थी। श्रीर ब्राज दूसरी है क्योंकि दुनिया में काफी विकास इंग्ज के मामले में किया है: जहां नयी। नमी दवाइयां बनी हैं, जहां नये नये कास्मे-रिक बने हैं ग्रावादी के साथ साथ वहां नयी नयी बीमारियां भी दुनियां में फैली हैं। जिसके लिए सारी दुनियामें ऋौर हमारे देश में भी काफी रिसर्च हम्रा मेर ख्याल में ग्रच्छा होता यदि मंत्री जी इस विषय में एक कम्प्रहेंसिव विल दुसरा लाते जिसमें बहत सी बातों परध्यान दिया होता मगर यह भी जिन्होंने जो ,अमेंडमेंट दिया है इसका आराना भी सख्त जरूरी था। मैं निर्फ चंद बातें ही कहंगी। यह तो ठोक है कि सोप को भी इसके अन्दर ले कर ग्राए हैं ग्रीर इससे पहले मैं विल के बारे में कहं मैं यह कहना चाहुंगी कि क्योंकि हमारे मंत्री जी हैस्थ के हैं ग्रौर वे ड्रग्स को युज करते हैं लेकिन जो मंत्री जी इम्स को बनाने का काम देखते हैं फटि-लाइजर बार कैमिकल विभाग के जो मंत्री जी है वे भी अगर यहां होते तो जो कुछ बातें हम यहां पर कर रहे हैं उसकी। भ्रोर वे ध्यान देते । बनाने भ्रौर इस्तेमाल करने वाले...

एक माननीय सदस्य : उनको बुला दें ।

डाः (श्रीमती) न।जमा हेपतुल्लः : मेरा तो सङ्गाव है ग्रगरवे यहां रहते.

तो ज्यादा अच्छा होता। इसमें दो तीन तरह के मंत्रालय आते हैं। एक तो वे जो लाइसेंस देते हैं, एक वे हैं जो इसके अपर कंट्रोल करते हैं, एक वे हैं जो इसको इस्तेमाल करने हैं भ्रौर तोसरो वह जनता है पब्लिक है जिसके वास्ते यह दवाइयां वनाई जाती हैं जिसको इस्तेमाल करके या तो जिन्दा रहते हैं या मर जाते हैं। तो यह सब काफी महत्वपूर्ण लोग हैं श्रगर थह सभी यहां रहते तो मेरे ख्याल में ज्यादा बैहतरहोता।

श्री लाडली मोहन निगम : (मध्य प्रदेश) : प्रधान मंत्री भी...

डा॰ (श्रीमती) नाजमा हेपत्रुलाः प्रधान मंत्री तो है उनकी फिक्र मत की-जिए। इसमें कोई दो राथ नहीं है कि दवायों की ग्रहमियत क्या है ग्रीर इसके लिए भी लोगसहमत है जो लोगों की जिन्दगी के साथ खिलवाड़ करते हैं, जो लोग अपने स्तर से इतने नीचे गिर जाते हैं, जो बीमारों और दुखी लोगों की जिन्दर्ग। से खिलाबाइ करते हैं, छोटे-छोटे मासूम बच्चों की जिन्दगी के साथ खिलवाड़ करते हैं ग्रडल्ट्रटिड इलीसिट दबाइयां, स्परियस दबाइयां बना कर उनकी जिन्दगी से खिलवाड़ करते हैं मेरे ख्याल में ग्रापने जो पनिशमेंट दिया है वह कम है ग्रगर उनका पब्लिक प्रोसीक्यन करें उनको सजा दें ताकि दूसरे लोगों के लिए वह एक मिलाल बने और दूसरे लोग इस तरह का काम करने से डरें। दो चार हजार रूपये जुर्माना करने से या खाली दो चार साल जेल की सजा देने से जेल में डाल देने से काम नहीं चलेगा। इसके साथ मैं एक बात कहेंगी यहां जो डेफिनिशन दी है, सब स्टेडंड ट्रग्ज ग्रौर स्परियस इंग्ज दो तरह के लोग होते हैं। एक वे हैं जो लाइसैस्डमेन्फेक्चर हैं जिनको काफी छान-बीन करने के बाद,

डिल (गोतनो) न जमा हेपत स्ला काफ जांच पडताल के बाद जो कुछ भी फार्मल। इनब्रिडियेटस वे यज करते हैं या जिन मणीनरियों जिन इनवायनंगेंट जिम हालत से मेन फोक्चर्स करते हैं उन सब को अच्छी तरह से जांच पडताल कर के उनकी लाइसेस देते हैं और कोई भी दूसरी दवाई. कोई कास्मेटिक केमिकल बनाने की इजाजत के लिए लाइसेंस मिलता है तो वह ग्रापके हम कंटोंल एक्ट में है क्योंकि ग्राप कभी भी देख सकते हैं कि वह कहां है, फेक्टरी कहां है, वह कौन लोग है, उसका बांड नाम क्या है, किस नाम से दबाइयां बना रहे हैं। जो बिक रही है वाजार में बांडेज नेम से। अगर उसमें चंद ऐसे लोग हैं जो उननामों का. उनके ब्रांड का नाम लेकर जो मशहर हैं या जो कम मशहर हैं, मल्टीनेशनल हों या हिन्दुस्तानी नाम हों, उनका फायदा उठाकर, उनके नामों का गलत तरीके पर इल्लिसिट तरीके पर वगैर लाइसेंस के चोरी छिपे दवाएं बनाकर और जो मारकेट में लेकर आते हैं इन दोनों को ग्रलग कर देना चाहिए। क्योंकि वे लोग जो कि बनाने का लाइसेंस रखते हैं ग्रौर गलत बनाते हैं उनको आप दूसरे तरीके से डील करिए और जिनको इजाजत नहीं है बनाने की, जिनको आपने लाइसेंस नहीं दिया है, जिनका फाउन्डेशन बेसिस कोई नही है आपको उनके बारे में पता प्नहीं है. ग्रगर वे केसेज ग्रापके पास ग्रायें तो उनको न सिर्फ लाइसेंस ग्रथारिटी के ग्रंदर की-जिए बल्कि मेरे ख्याल से ऐसा सख्त डिटरेंट पनिश्मेंट दीजिए ताकि कोई ग्राइंदा इस तरह के काम करने की हिम्मत नहीं कर सके। श्रवसर देखने में ग्राया है कि लोग इस तरह की दवाएं बनाते हैं। मैंने खुद ग्रपनी ग्रांखों से देखा है, इंग कंट्रोलर ्के आफिस में देखा है कि जो ग्रसली दवाएं वनाने की कम्पनीज हैं उनके लेबलों को निकाल कर दूसरी बोतलों में चिपका कर विल्कुल ही ग्रलग

चीज ग्रंदर भरी जाती है। उस दवा का उस केमिकल का किसी चीज से चीई ताल्लक नहीं होता है। ग्रगर वे पानी भी भर दें तो मैं सोबती हं कि वह नकसान नहीं करेगा बल्कि उसके अंदर पानी नहीं होता है। ऐसी हार्मफुल चीज, खतरनाक चीज डालते हैं जो कि इन्सान के लिए नक्सान दायक हों सकती है। तो माननीय मंत्री जी को उनको बहुत सकत पनिश्रमेंट देना चाहिए। चाहे फांसी पर चढा दीजिए। इसलिए कि वे इस पनिशमेंट के मस्तहक हैं। क्योंकि वे गलत दवा देकर गलत बयोनी करके लोगों को मारते हैं इसलिए आपकी वही पनिशमेंट देन। चाहिए जो एक कार्तिल का होता है। तो एक यह मैं आपसे रिक्वेस्ट करूंगी। दूसरा में ग्रापसे यह कहंगी कि जो... (व्यबधान)

(Amdt.) Bill, 1982

श्री जोः सीः भट्टाचार्य (उत्तर प्रदेश): मंत्री जी वे अच्छी अच्छी वातें कह रही हैं ग्राप नोट नहीं कर रहे हैं।

डा (श्रीमती) नाजमा हेपमुल्ला : वे दिमणा में कर रहे हैं। दूसरा मैं आपसे कहंगी कि जब इस विल की शरूबात थी, जब यह एक्ट विना था 40 में उसकी कुछ धाराएं थीं उसकी एक डिफिनीशन थी, उसमें एक प्रोविजन था। परत वह 40 में था 40 से ग्रव तक बहत फर्क हो गया है, ग्राबादी बढ़ गयी है: ग्राजादी से पहले इतना मैन्फक्वर होता था ग्रीर न ज्यादा कोई इग इंडस्ट्री थी, न लोग दवाएं इतनी इस्तेमाल करते थे। ग्राज चंकि हालात बिल्कुल बदल गये हैं तो इग इंस्पेक्टर्स की तादाद भी बढ़ानी चाहिए ग्रौर वह तादाद उस लिहाज से बढानी चाहिए कि जहां पर जितनी मैन्फ क्विरिंग युनिटस हैं वहां पर उस लिहाज से इग इंस्पेक्टर भी होने चाहिए। एक और खांस बात में आपसे कहंगी कि डग इंस्पेक्टर की क्या क्वालीफीकेशन ग्रापने रखी है। क्या वह कप्मीटेंट ग्रांथारिटी है। क्या वह क्वालीफाईड है

इस बारे में जांच के लिए यह देवा, यह चीज "जो बाजार में बिक रही है या जो मैनुफ क्चर की जा रही है या जो इस शख्स ने बनाई है सबस्टैंडडं है वह इस काबिल है। उसकी क्या क्वाली-फिकेशन्स हो, कुछ मालूम है।

It should not be just his word against anybody or anybody else's wor.d against him.

... तीसरी बात यह है कि इग इंस्पेक्टर्स से मझे कोई शिकायत नहीं है। मगर में सिर्फ यह कहना चाहती है कि किसी ो भी ग्रगर ग्राप ज्वादा ग्रस्तियारात दे दें तो उसका गलत इस्तेनाल न हो इसका भी ध्यान रखना चाहिए । अगर आप इग इंस्पेक्टर को इतनी व्यादा श्रक्तियारात दे देंगे कि वह कहीं भी कभी भी किसी भी वक्त, किसी भी जगह जांच ग्रौर इंस्पेक्शन करे तो ग्रगर सही मायने में इसका इस्तेमाल होगा, इम्पलीमेंटेशन होगा, तब तो यह यकीनन इसका ग्रच्छा फायदा निकलेगा । मैं ग्रापकी नीयत पर शक नहीं करती न उसकी नीयत पर करूंगी जो कि जायेगा, मगर यह हमने देखा है कि ग्रगर छोटे ग्रोहदे के लोगों कोई बहुत जिम्मेदारी ज्यादा का काम दे दिया जाय तो हो सकता है, ग्रव जैसे हममें भी पांचों **उंग**लियां बराबर नहीं हैं, उसमें भी कोई निकले जो खामख्वाह ग्रच्छे भले लोगों को परेशान करके उनको मसीवत में डाल दें ग्रौर गेहं के साथ घन भी पिस जाय। तो इसलिए ग्राप इसका भी ख्याल रखें कि डग इंस्पेक्टर के ऊपर कोई काम्पीटेंट ग्रथौरिटी भी रहे कि जिसकी कम्प्लेंट हो वह उसकी सुनवाई भी करे। वरना यह न हो कि लोग खामख्वाह के लिए परेशान हों। क्योंकि एक बड़े सेंसिटिव मैटर के ऊपर डील कर रहे हैं ग्रौर उनकी क्वालीफिकेशन के बारे में भी ग्राप जरूर ध्यान रखेंगे।

4 P.M.

जहां तक कासमेटिक्स और सोप वगैरह लाए हैं उसमें कोई राय नहीं है कि यह बहुत अच्छा किया कि सोप को भी ले लिया। सभी लोग कासमेटिक्स तो नहीं लगते, मगर सोप सभी इस्तेमाल करते हैं। आजकल हिन्दुस्तान में ही नहीं, दुनिया में पिट्लिसिटी का रिवाज बढ़ता जा रहा है, एक से बढ़ कर एक अपनी चीज बेचने के लिए बात करते हैं। उस में कुछ सुपरलेटिव में भी बात हो जाती है। किसी भो दवा के लिए, किसी भी कासमेटिक के लिए बेचने वाला, बनाने वाला कुछ ज्यादा हो कह देता है। इस का भी ध्यान रखेंने तो मेर ख्याल में ठीक रहेगा।

जो अमेंडमेंट एक्ट आप ने दिया है उस के कुछ क्लाजित्र के बारे में कह कर मैं अपना भाषण बस्द करूंगी।

मेक्शन 3 (बी) में ---

"all substances intended for use as components of a drug, including empty gelatin capsules."

लिखा है। मेरा सजेशन है कि— The word "component" may be defined as follows:

'component' means any ingradient in-, tended for use in the manufacture of a drug or cosmetic in a form ready for use.

यह ग्रगर ग्राप कर लें तो बेहतर है। It is desirable to have a definition of the

It is desirable to have a definition of the word "component".

.The

"कम्पोनेंट" की डेफीनीशिन करना काफी जरूरी रहेगा। दूसरे सेक्शन "ए" के अन्दर दिया है —

explanation undei1

section 9B of the present Act has bee*

[डा (श्रोमतो) नाजमा हॅपत्स्ला]

उसका में श्रापने को एक्सप्लेनेशन देना चाहती हुं। For the purposes of section 9A, a drug sh'all not be deemed to consist in whole Op in part of any decomposed substance only by reason of the fact that such decomposed substance is the result of a natural decomposition of the drug within the period, if any, specified on the label of the drug within which the drug is to be used.

के बारे में मैं मंत्री जी से यह कहंगी कि हमारे कन्टी में दवाएं बनती हैं कई इलाकों के अन्दर, जैसे बम्बई में बनती हैं, गुजरात में बनती हैं, दूसरी जगह बनती है। हमारा देश इतना विशाल है, काफी समय खर्च होता है एक जगह से दूसरी जगह ले जाने में, कभी रेल के डिब्बे नहीं मिलेंगे. कभी फलड या बारिश की वजह से जाने में देर हो जाती होगी । फिर देश की क्लाइमेट ऐसी है कि काफी गर्मी भी रहती है, सरदी भी रहती है। सरदी से कोई डग खराब नहीं हो सकती. लेकिन गरमी से उस में रिएक्शन सकता है, इग्स के ग्रन्दर केमिकल्स रहते हैं। किसी ने सब स्टेंडर्ड इग बनाई है एट दी पोइन्ट ग्राफ मेन्फक्चर्स उस के 3.पर ग्राप एक्शन लीजिए। लेकिन जैसे उस पर टाइम स्वे**सिफाइ कर दिया** होता है 'यज बिफोंर दिस पीरियड' या लिखा रहता है कि किन कन्डीशन्स में स्टोर करें, आप ने पढ़ा होगा, उपसभाध्यक्ष महोदय, store in a cool dark place.

मान लीजिए कुल, डार्क प्लेस में नहीं स्टीर की गई, किसी छोटें से टाउन के अन्दर, छोटी सी दुकान में दवा ध्रुप में रखी रही, लेवल भी डिकलराइजे हो जायेगा, दवा भी खराब हो जायेगी। इन सब बातों को ध्यान में रखते हुए नेचुरल कन्डीशन्स की वजह- में किसी को प्तकलीफ न उटानी पड़े।

तीसरा मुझे बोलना है 13 (1) (सी) के बारे में---

"Whoever-

shall be punishable with imprisonment for a term which may extend to three years or with fine which mfay extend to five thausand rupees, or with both;"

I would request him to substitute the word "and" for the word "or".

'ग्रार' ग्रगर ग्राप मुनासिब समझें तो कर दीजिए । 13 (2) (बी) के ग्रन्दर है, पूरा नहीं पढ़ती, ग्राप देख लीजिए, जहां 'एंड' है ग्राप वहां 'ग्रार' कर दें तो मेरे ख्याल में बेहतर होगा । सेक्शन 17 (ए) लेंगे —...

The explanation under section I/I? of the present Act has been omitted.

मैं उसका सर्जेशन भ्राप को देना चाहती हं ---

Retain the existing Explanation and proviso and add the following:

"Provided that the drug shall not be deemed to be adulterated if the licensing authority is satisfied that due diligence was exercised by manufacture, dealer or retailer to prevent such adulteration."

Add also the following:

"Provided that a cosmetic bhall not be deemed to be misbranded if the licen-ling authority is satisfied that due diligence was exercised by the manufacturer of the cosmetic or dealer thereof to prevent such misbranding."

तीन और हैं। 27 (ए) के अंदर है

27A. "Any drug deemed to be adulterated under Section 17A or spurious under Section 17B ___ "

In this Section the word or at the end of the sub-clauses should be replaced by the Word 'and'.

27D. "Any ding other than a dm; referred to' in clause (a) or (b) or (c) in contravention of any of ihe provisions of this Chapter or any rule made thereunder shall be punishable with punishment of imprisonment for a term which shall not be less than one year but which may extend to two years and with fine."

श्रीमन् इसके लिये मैं सजेशन देना चाहती हं कि :

The term 'not less than one year' may be omitted. Then the word 'and' may be substituted by the word 'or*; and the words "or with both' may be added.

इसके आगे आपका है कि

30A(1). The following provision may be added:

"Whoever having been convicted of au offence under clause (a) is again convicted of an offence under that clause, shall be punishable witli imprisonment for a term which shall not be less than 8 years but which may extend to a term of life and with fine which shall not be less than Rs. 20,000."

यह मेरा स**जेशन है 3i(1)(I)** में कि:

31(1)(i) "manufacture any drug which may be misbranded or adulterated under Section 17A or spurious under Section 17B."

Here I would suggest that the word 'misbranded' under Section 17 may be substituted by the words 'misbranded under clauses (a), (b) and (c) of Section 17'.

यह मेरे सर्जेशन हैं और मैं उम्मीद करती हूं कि हमारे मंती जी इस बारे में चूंकि बहुत उत्सुक हैं और परेशान हैं। और आये दिन जो अखवारों में खबरें निकलती हैं कि गलत दवाइयों की वजह से लोग मर रहे हैं उन को रोका जाय, इस के लिए वे कोई कदम उठायेंगे। दूसरे 1419 RS—9

मैं प्रायुर्वेदिक इग्स के बारे में भी एक लफ्ज कहना चाहती हुं। यूनानी ग्रौर ग्रायर्वेदिक इन्स के बारे में ग्राप ने कहा कि जो एलोपैथिक दवाइयां होती हैं उनका फार्मला और जो उन के इंग्रीडियेंटस होते हैं वे तो शीशी पर ही लिखे होते हैं और श्रायवेंदिक श्रौर युनानी इग्स भी जो बैंडेड होती हैं और जिन को खास-खास कम्पनियां बनाती हैं उन के लेबिलों पर भी उन के इंग्रीडियेंट्स लिखे होते हैं, लेकिन मामूली गहरों में हकीम ग्रीर वैद्य लोग जो नस्खे लिख देते हैं और उन को जो दुकानदार हाथ उठा कर दे देता है उस के बारे में ग्राप क्या कर सकेंगे यह मैं नहीं समझ पाती। मैं समझती हं कि उस के बारे में ग्राप कुछ नहीं कर सकेंगे ग्रीर इस के ग्रलावा दीवारों पर जो बड़े-बड़े स्लोगन्स लिखे रहते हैं, जो बड़ी-बड़ी बातें लिखी रहती हैं कि यह दवा लेंगे तो यह होगा और यह दवा लेंगे तो यह होगा, उस के बारे में भी ग्राप कुछ को ध्यान देना चाहिए।

एक माननीय सदस्य : क्या होगा : क्या लिखा रहता है ।

डा० (श्रीमती) नाजमा हेपतुल्लाः दीवारों पर जो लिखा रहता है उस को आप पिंद्ये तो पता चल जायेगा। रेल में चलें तो भी दीवारों पर बड़े-बड़े ग्रक्षरों में लिखा हुआ ग्राप को दिखाई दे जायगा। यदि ग्राप इन पर ध्यान देंगे तो ठीक रहेगा।

मैं यह भी जानना चाहती हूं कि होम्योपैियक दवाइयों के बारे में भी श्राप ने कोई ध्यान दिया है या नहीं। या उन को इस से श्रलग रखा है क्योंकि वह भी तो इस्स की डेफेनीशन में श्राती हैं। मैं ने तो सुना है कि कोई भी डेढ़ सी या दो सौ रुपये दे कर एक दिन में ही होम्योपैयी की डाक्टरेट ले सकता है। श्रगर मैं ने साइस में डाक्टरेट न की होती तो मैं भी [डाञ्बोनती) नाजमा हैपतुल्ला]

डेंद्र सी या दो सौ रुपये दे कर यह डाक्टरेट ले लेती, अगर मैं पालियामेंट में न आयी होती तो ।

श्राप ने मुझे इतना समय दिया इसके लिए श्राप को श्रनेक धन्यवाद।

DR. M. M. S. SIDDHU (Uttar Pradesh): Mr Vice-Chairman, I will only take a few points. These amendments are an outcome of the Hathi Committee Report and its recommendations. The main aim of the Drug Control Organisation is to ensure that quality drugs are made available, and the people have a sense of confidence when they use those drugs whether under prescription or as a household remedy. Therefore, it is necessary ihat the manufacture of the drug, its !>ale and its distribution should be properly controlled. It is also necessary to make regulations in this regard.

I welcome some of the amendments which relate to the definition of drugs, definition of spurious, adulterated and mis-branded drugs, bart of toxic, ineffective or irrational combination either by sxport or manufacture, etc. Certain powers are being given to drug inspectors to >eize any stock, stop even the sale or distribution and to check, if tiere is reasonable suspicion of any spurious or misbraiuted drugs benig sold or stocked. Then there are also certain provisions which qualify the licensing and controlling authority. I think this nearly sums up most of the clauses which have been amended.

But I am sorry that some of the recommendations of the Hathi Committee which should have been accepted have not been incorporated in this BiH. For instance, in the Drug Technical Advisory Committee, the Hathi Committee had recommended nomination of two persons by the Central Government representing consumers' interests. Who is not a consumer? Whoever uses the drug is a consumer. While discussing some of the technical matter, they may not have much to say. The number of persons on this Committee is very large and the presence of two persons

from among the consumers will not make any difference. All the same they would make the discussion more meaningful by presenting the case of consumers. I do not know why this simple suggestion of the Hathi Committee has not been incorporated in this Bill.

Another recommendation the Hathi Committee had made was on page 230. They wanted a new section 19A to be added after section 19. The new section 19A is as follows:

19A. Burden of proof. The burden of proof when a drug or cosmetic is seized from any person in the reasonable belief that the drug or cosmetic is misbranded or adulterated, the burden of proof that such drug or cosmetic is not misbranded or not adulterated shall be from the person from whom such drug or cosmetic is seized.

Some other clauses which are in large number have been omitted from the purview of the amendments which are there in the **Bill**.

Secondly, the Hathi Committee report laid more stress on the machinery of inspection, licensing authority and the maufacture. It has been observed by the Hathi Committee that those States like Maharashtra where there is a good machinery, where there is a whole-time Drug Controller who has got expertise in the pharmaceutical industry do better than the States where the Drug Controllers are either IPS or IAS officials. I am glad that the hon. Minister has been able to persuade the States where such officers are held by non-technical persons to appoint technical people. And he has been able to persuade them. The Drug Controller of the State must know about the drug industry and manufacturers, otherwise the licences are given on inadequate data. I need not say, anything. In one of the well-know cases, glucose tragedy, that occurred at Kanpur, this was being manufactured in a garage. If the Drug Inspector who had recommended it, had inspected it and certified that that particular firm was not carrying on the business according to the prescribed conditions, then there would not have been any licence.

such Drug Inspectors become licensing authorities. I do not know whether to call them as merchants of death or these persons as abetors of death. We have given them more powers today. Not only powers to institute cases but_____ Time Bell ring) Sir, I will take a couple of minutes more because I am bringing out facts which are of interest to him ami of interest to the hon. Members ef the House.

The Hathi Committee had recommended that the overall authority in the. State should also ble the Controlling Authority for Drugs Inspectors and no Drugs Inspector should be permitted to institute a prosecution without the express order in writing from the 'Controlling Authority'. Then, the Drug Control Organisation should be independent of the Health Directorate. Another one: No Iuspector should be posted by a State Government unless he has been trained. And they also review the process of training. As far as the Central Drug Laboratoiy is concerned, they have recommended three more regional laboratories, one in the South, one in the East and one in the West. They have recommended more because these Central Drug. Laboratories are over-worked and they take a long lime to send reports.

Sir, institution of mobile squads they have recommended. The number of cases of spurious drugs is getting more and more. It is a matter of concern to all of us. While the brand name drugs arc available, drugs which go by generic names are not available. But a consumer would like to know whether a drug like aspirin is genuine or it is otherwise. What are ihe retail drug stores doing? They are taking these generic name drugs and passing them on to pharmacists or drug stores at 50 per cent of the noted price on the lable land they are selling at that. When a person goes, he asks for aspirin; they give the drugs on which they receive the highest discount. By this way, more substandard or standard drugs are getting inio the market. Sir, the hon. Minister's insistence on the generic name drugs being used is defeated. This mushroom growth of manufacturers is playing havoc with

the lives of people. The Hathi Committee Report has said that no drug manufacturer who does not have a testing laboratory should be given a licence.

Sir, we have been talking more about the multinationals and their ways. May I bring to the notice of the hon. Minister that the same thing which is happening in a country nearby may be repeated here? I happen to pass through a review of a book called. The Health of Nations' by Mike Muller reviewed in the 'New Statesman' of 10th October. I quote a small passage which will clear the whole thing.

"Muller, the author, details the novel strategies which the companies are adopting in the name of corporate interest; Drug resistence is promoted since it generates markets for new drugs."

They promote new drugs to be used so that resistance occurs. Once resistance occurs, their products will sell. Now, this is a very dangerous practice by tlie dm? industry as has been pointed out by Mr. Mike Muller in his book. There is another aspect-political aspect, which is bad trade practice. I want io quote again, Sir:

"When the Sri Lankan Government considered nationalising Pfizer to force it to limit the local production of drugs, the American Ambassador called on the Prime Minisler and indicated ihat ihe supply of food aid from his country would be put in serious jeopardy by snch an action. Tliis was a serious threat to a country suffering from acute food shortages. So, the Government backed down, even though to do jso meant spending more foreign exchange on drugs and thus increasing its depe.n-" dence on 'food aid."

AN HON. MEMBER: Same thing is happening in Bangladesh.

DR. M.M.S. SIDDHU: I am reading this for the simple reason that where the WHO recommendations like banning irrational formulae or other ones are being done, food aid or other aids are being used to force the country into yielding to multinationals. And I am sure such things

SIDDHU1 S. Dr. M. Μ. cannot occure here. We have made gazet ted some of the recommendations on July 13, 1978 that patent or pro prietory medicines containing citamins for therapeutic, paediatric, pro phylactic shall contain vitamins and the quantity not less and not more than the specified. Though this was gazetted, it has taken four years now. Even then it is not being implemented. I would like to know what sort of implementing machi nery is there. Here we are taking powers to remove the ictagtional preparations whereas the specifications for drugs have gazetted but been it is he And ing acted upon. as mv West Bengal said, imfriend from plementation of this Act is more essential than taking powers. I hope with these, powers that he has, he will be able to persuade the State authorities to have full-time Drug Controllers and the specifications should be that they should have enough of experience in specialisation in pharmacy and pharmaceutical industry. Secondly, he should see to it that the. Drug Controller authority is independent of the Health Directorate. Thirdly, ihe Drug Inspectors are not able to misuse their powers because the drug industry licensing is done through corruption, and the penalties which aro being imposed are heavy and may lead to more corruption and the cases not being detected. Lastly, I would like to recommend again, Sir, that the user Ministries like the Health or hospitals should inspect those pharmaceutical industries from where they are getting tlieir drugs and that will ensure the quality of drugs coming to the hospitals. Sir, I have . taken a little bit more time. I thank you.

SHRI SYED SIBTE RAZI (Uttar Pradesh): Mr. Vice-Chairman, Sir. I thank you very much for giving me an opportunity to speak in support of this Bill. First of all, 1 do not have the expertise of Mrs. Najma Heptulla who just now said that our Minister is quite pareshan. It looks that he is quite composed and relaxed.

DR. ^SHRIMATI) NAJMA HEPTULLA: He is not parrthan personally.

SHRI SYED SIBTE RAZI: He looks quite composed and relaxed and determin-

ed to face the situation with all courage and determination. Sir this Bill certainly will fulfil the consistent and persistent demand of the hon. Members of Parliament of both Houses and the people in general, because ance the learned and hon. Speaker expressed his concern on the floor oi the House that it is a very very important matter which relates to the" basic social fibre of .our society, and he admitted a Calling Attention motion in the Lower House also which was discussed at length and so many suggestions were put before the Minister at that moment, and I feel that to honour the feeling and the sentiments of all those who spoke in tlie House, the hon. Minister has brought this Bill.

(Amdt.) Bill, 1982

Of course, it is a major amendment to the original Bill which was brought about 42 years baok, and nobody can deny- and I think-that it is a Bill and these arc the amendments which every Members whether belonging to the Treasury Benches or to the Oppositoin is welcoming, and welcoming the soul a.nd the spirit of the Bill. Beyond doubt, as Dr. Siddhu said, those who deal in spurious medicines, substandard medicines and violate the provisions of law just for getting money, arc the merchants of death, and these merchants of death should be treated very severely, very stringently and very very rigorous punishment should be awarded to them. In fact, these amending provisions will extend the scope of the working of the executive and will give more powers to them to face such anti-sociai elements.

I am happy to find while going through the provisions of the Act which are going to be amended, that different definitions have been changed, and even animals have been brought under the purview of the Act. Even the ancillaries and other equipments which are being used, were not pic-viously coining under the category and definition of medicines. Now they will come and those violating the basic structure of this Act, will be dealt with sevesely and strictly. Many Hathi Committee recommendations have been included in this proposed Bill; but there are so many other things also which I would like to place before the hon. Minister. Still these mul-

tinational drug companies are importing medicines from abroad unauthorisedly. In the Lok Sabha, strong action v/as de manded against such multi-national drug firms. To name, Glaxo and Boots have unauthorisedly imported bulk drugs as inlermediaries. I would like to know from the han. Minister what action has been taken against these firms and what checks have evolved to stop that bad practice. I also remember that about 15 drug catego ries of fixed dose combinations have been singled out by Drugs Consultative Com mittee for being weeded out immediately, other Seven categories have been identified for removal within the specified period of time. It was reported in the Journal of Medicines and Services. I would like, *o know from the hon. Minister the present position and whether these drugs have been completely weeded out from the market. We find from the newspapers sometimes that such drugs which had been banned for the use of common patients, are still available in the market. Sir, I would like, to bring to the notice of the hon. Minister another thing. Of course, he is the Minister concerned with this and he knows more than me. In Third World countries, like ours, the demand of our patients can • be met by less than two hundred drugs. In fact, the Hathi Committee had narrowed down the number to 116. However, over fifteen thousand drug formulations continue to be sold and prescribed in our country. Is the Government going to take any effective steps to reduce the number of drugs which are creating more confusion and putting up hurdles in the proper detection of spurious drugs? Of course, the efforts being made by our' Government are laudable. They are keeping an eye on such things, on such spurious drugs which are harmful for the patients. Tn this connection, I would like to refer to the ban imposed on the use of penicillin ointment in January, 1982.

Now, I would like to refer to the problem faced by the people of this country because of these spurious medicines. I would like to quote from the National Herald-Editorialdated 31st March, 1982. It says.-

"Mere tightening of the penal provisions of the Drug Control Acl will not

help to curb the trade in spurious drugs. What is needed is the toning up of the enforcement machinery. A country of India's size with thousands of manufacturing units and lakhs of retailers ha;, only about 600 drug inspectors. While just five States have pharmacy experts as drug controllers, the number of testing laboratories too is woefully inadequate."

I would like to draw the attention of the hon. Minister to this problem. Naturally, 600 drug inspectors cannot cope with such a gigantic problem which we are facing in our dayto«dav life.

I know the time at my disposal is limited. But I would like to refer to a news item which has appeared in the Hindustan Times dated 18th February, 1982, which says.

"Patronage to killer glucose: Three months ago, an alert doctor on bis rounds at the All India Institute of Me-dical Science saved the life of a patient when he found tnat the life-saving glucose IV (Intravenous) being administered to the patient had a fungus growing inside it-a lapse which would have proved fatal."

I would request the hon. Minister to look into such things. There are so many instances like this. Such instances have been there in the past also; in U.P., in Kanpur and Lucknow, there have been severa] deaths on account of such fungus-infested glucose intravenous. Here, I would also refer to some press clippings.

"Protest at permission for making harmful drugs, Hindustan Times, dated 5th March 1982".

"Harmful drugs freely sold in market -Free Press Journal, Bombay, dated 16th luly 1982."

'Drug misbranding racket busted-Patriot, New Delhi, dated 17th July 1982".

"Dangerous drugs with no warning-Hindustan Times dated 15th March 1982".

"Spurious medicines plant unearthed. The Statesman, dated 26.J M"

[Dr. M. M. S. Siddhu]

These news items show the magnitude of the problem. Nowadays, there is a tendency to deal more and more in spur ious drugs because there is a quick and large monetary return in this. There is no need to make any investment in this. Somebody toid me that in the capsule of tetramycin where there should be some powder, there was no powder; instead some chalk was filled in the capsule. I would like the hon. Minister to look into this problem also, the problem of drug smuggling.

Then, Sir, the drug control agencies in ihe State suffer from lack of trained personnel. I would like to quote here, with your permission the recommendation made by tlie Seventh Joint Conference of the Central Councils of Health and Family Welfare which was held between 15th and 17th June. 1981. It says—part of it I quote:-

"Realising that unless the drug con-i rol administration is reorganised and strengthened to meet the additional responsibilities, the problem of drug adulteration is likely to worsen.."

They have made so many other recommendations. I will base my suggestions on those recommendations. I quote:

"The States should draw up a timebound • programme for reorganising and strengthening the drug control organisation.

- (a) Appointment of a technically qualified and experienced whole-lime Drugs Controller;
- (b) Appointment of adequate num ber of Drug inspector and supervisory staff:
- (c) Establishment of a well-organised drug testing laboratory;
- (d) A legal-cum-Intelligence wing suitably equipped for unearthing the manufacture...."and so on.

(Time Bell rings). Sir, you have rund the Bell. I will take only a lew minutes more. Sir, the recent report of the Drug

Controller of India is very alarming. Hi has said that about 17,5 per cent drugs which are available in the market, witli other good drugs, are of spurious or substandard nature. Mr. Minister, our Health Ministry formed a task force sometime back to go into the problem of substandard and spurious drugs and also to suggest to the Ministry what means should be adopted to work efficiently and to face the situation. I would like to know if anything has ever moved in this regard and if so, what the results are.

While concluding. Sir, I would like to say one thing. One hon. Member from the opposition side said that there rs a lack of will. I think this is a very very baseless objection. If there had been lack of will, why the Minister or our party would have brought forward this amending Bill, I would like to know. I think it is a. good piece of legislation brought forward with a determined spirit. Naturally, if there is a will, there is a way. I am sure the Minister will face the situation and while doing so some good will come out of it.

Then, Sir. I would request the Minister that the punishment which has been provided in this piece of legislation should be given wide publicity. It should have an impact on the people and they should know the type of penalty that would be there against such persons who use or involve themselves in using spurious drugs. In this way, I welcome the provision of the summary trial also. This provision will have a good effect on persons who involve themselves in litigation and court proceedings.

Lastly, Sir, I will request the Minister to look into the provision of section 34AA, which reads as under:

- "34AA. Any Inspector exercising powers under this Act or the rules made thereunder, who,—
- (a) without reasonable ground of suspicion searches any place, vehicle, vessel or other conveyance; or
- (b) vexationusly and unnecessarily searches any person; or

(c) vexatiously and unnecessarily *eizes any drug or cosmetic, or any substance or article, or any record, re gister, document or other material *ob ject*; or

(d) commits, as such Inspector, any other Act, to the injury of any person without having reason *to* believe that such act is required for the execution of his duty."

I mean to say that the persons who deal in spurious and all such illicit trades are the persons of a very different nature. Their hands are very large and if a small inspector is put under such conditions, everytgne. ia a court of law they will try to prove that the intention of the inspector was not correct. They will try to reduce their responsibility and they will try to put the burden of responsibility on tho inspectors. So, something should be clone and if the provision remains as it is, it should be seen that the anti-sociai elements do not get any benefit out of this.

In this way 1 totally support the Bill.

श्री लाडली मोहन निगम (मध्य प्रदेश): उपसभाध्यक्ष महोदय, मैं इस बिल की तफसील में तो नहीं जा रहा है, मैं सिफें दो बातें कहना चाहता हं। कितनी मर्तवा वहस इन चीजों पर होती रहेगी? ग्रसल में मवाल यह है कि हिन्द्स्तान की सरकार का इरादा नहीं है कि हिन्द्स्तान के लोगों का स्वास्थ्य ठीक हो क्योंकि रोगी शरीर में रोगी मन है और रोगी मन है तो उस के उपर बड़ी ब्रासानी से किसी भी तरह का राजकाज किया जा सकता है । बीमारी इनसान को सब से वड़ी मजबरी है और उस बीमारी से जब कोई फायदा उठाता है तो उस से जलील कोई आदमी दुनिया में नहीं हो सकता । नहीं ते क्या वजह है में, मंत्री जी, आप से पुछ सकता हं-कि हाथी कमीशन की रिपोर्ट जिस तरह से आईथी उसी तरह से लागू कर दी गई होती तो मैं निश्चित ग्राप से कहना चाहता है कि ग्राप को वार-बार ऐसे कानून नहीं लाने पडते ।

दोन्तीन चीजें इस में जुड़ी हुई हैं । कानुन बनते हैं ग्रौर फिर बनाने पडते हैं। मतलब साफ है कि उस के अन्दर कहीं न कहीं सुराख रह जाते हैं जिस से लोग निकलने की कोशिश करते हैं। इससे बड़ा मजाक क्या हो सकता है कि स्नाप इस कप्टोल एक्ट को एमेंड करने जा रहे हैं और आज किसी राज्य में आप के पास अनुसन्धान शाला नहीं है जहां इन चीज़ों की जांच हो सके। ग्राप क्या देखने की कोशिश करेंगे। अगर आप इग कान्न को श्रमल में लाना चाहते हैं तो एक काम करिए कि हर राज्य में एक ग्राप की प्रयोग-शाला हो जिस के अन्दर इन चीजों की जांच हो सके। केन्द्र को राज्य सरकारों को अनुदान देना हो तो दिया जा सकता है। मध्य प्रदेश सब से पिछड़ा इलाका है, जहां एक लेबोरेटरी मुझे मिली, लेकिन उसका इस्तेमाल दवाश्रों की जांच के लिए नहीं होता, और चीजों के लिए होता है।

तोसरी चीज, श्राप के पास इतना बड़ा श्रमला नहीं है, न ग्राप के पास कारकुन हैं। श्राप को मालूम नहीं, हिन्दुस्तान में, श्रध्यक्ष महोदय, हर साल करीब करीब 900 फार्मेंसिस्ट्स स्नातक की परीक्षा पास कर के निकलते हैं, जहां सर्वोच्च अनुसन्धान होता है, लेकिन वहां के निकले हुए विद्यापियों को सरकारी नौकरी नहीं मिलती बह सिर्फ पड़ाई कर सफते हैं। अगर आप यह फैसला कर लें कि हर राज्य में ड्रग इन्स्पेन्टर या दबाशों के इन्तजाग देखने वाले सर्वोच्च प्रक्षिकारी फार्मेकोलाजी के स्नातक ही होंगे, अगर आप यह कर देंगे तो मैं विनश्रता से कहूंगा कि श्राप की श्राधी समस्या हल हो जायेगी।

ग्राज दवाग्रों के बांटने की ग्राप के सामने समस्या है, दवाग्रों को देने वाले योग्य नहीं हैं। पहले जमाने में कम से कम कायाजण्डरी का इस्तिहान पास करना पड़ता था। मुझे जहां तक मालूम है, हिन्दुस्तान में पुरान [श्री लाडली मोहन निगम]

जमाने में फारमोकोपिया चलती थी जिस में 24 मिक्स्चर रहते थे । ग्राम ग्रादमी उस से अपना इलाज कर लेता था, गुजर कर लेता था। लेकिन आराज क्या हो ? वह नहीं है। ग्रव रेडीमेड तैयार चीजों को बना कर देने लगे हैं। स्वास्थ्य मंत्री जी, ग्रीर चीजों को छोड़िए; श्राप कह रहे हैं कि मिलावटी दवाओं को रोकोंगें। में ग्राप को एक ही मिसाल देता हुं। मामूली पेट दुखने की दवा कारमीनेटिव मिक्स्चर जो होता था, पहले बनता था, कितना अच्छा होता था । श्राज सरकार उस को क्यों नहीं बनाती है। श्राप के ग्रस्पतालों में जब बनता था तब वह सस्ता पड़ता था। आज भी बने तो 4-5 रुपये का पड़े। महज किसी पैसे वाले को फायदा देना है इसलिए दूसरे बनाते हैं और 12-14 रुपये बोतल मिलती है। बहुद्देश्यीय कम्पनियौं के अपने इण्टरेस्ट हैं। क्यों नहीं श्राप ब्रांड नेम तैयार करते। एक-एक चीज के लिए 400-500 ब्रांड नेम चलते हैं। साधारण मर्ज के लिए, एक मर्ज के लिए एक ही ब्रांड नेम की दवा चलेगी, दूसरी नहीं चलेगी। गवनंमेंट अपनो तरफ से क्यों नहीं कुछ फार्म्लेशन्स बना देती, जो भी दवा कम्पनी ये फार्मलेशन्स बनाएगी उसी को लायसेंस मिलेगा, वरना नहीं मिलेगा। आप एक काम यह भी कर सकते हैं कि हिन्दुस्तान में दवा का सब से बड़ा खरीदार सी०जी०एच एस० है, केन्द्रीय स्वास्थ्य संस्थान, श्राप कम्पनी से सेम्पिल ले सकते हैं, लेकिन जो बीच का रास्ता है, जहां से डिस्ट्रीब्युशन करते हैं क्यों नहीं वहां समय-समय पर एकदम से जा कर रेंडम सर्वे कर के सेम्पिल लें, पीरि-भ्रोडिकल चेक करें। बना रहेगा लोगों को डर कि यह होगा। इस वास्ते मैं ने कहा कि एक दम से मैं नहीं कहता कि राष्ट्रीय-करण कर दीजिए, लेकिन इतना जरूर कहुंगा

कि हिन्दुस्तान में जो बीमारियां हैं उन बीमा -रियों के साथ जुड़ी हुई जो दवाइयां हैं उनके लिए ग्राप सरकारी न्स्खे बनाइये। जो साइंटिस्ट ग्राप के यहां हैं उन से ग्राप उन पर खोज कराइये और यह जरूरी नहीं है कि सारी बीमारियों के लिए जो दवाइया .हें उन के नुस्खे हम विदेशों से ही मंगायें। डेंग् की बीमारी ग्रमरीका में नहीं होती। उस की बीमारी यहां हुई है, उस के लिए खोज भी यहीं होनी चाहिए और उस का इलाज भी यहीं होगा। तो मैं ग्राप से कहना चाहता हं कि ग्राप ने जो सजा रखी है श्रीर जो सजा ग्राप बढ़ा रहे हैं मैं उस से एहतराम करता हं। दस, बीस या पचास लाख से क्या होगा। जो ग्रादमी दो पैसे की दवाई को 32 पैसे की ग्रौर चालीस पैसे की बेचता है उस को इस से कोई फर्क नहीं पड़ेगा। श्राप की सरकारी कम्पनिया हैं। जो 12 या 14 म्राने की स्ट्रैप्टोमाइसीन है और जिस की खपत 6 लाख के करीब है वह जब बाजार में 3 या 4 रुपये में बेचती हैं तो यह तो प्राइवेट कम्पनियां हैं। धौर ग्रधिक कर सकती हैं। इसलिए ग्राप जीवनदायिनी दवाइयों का कुछ न कुछ तो मुल्य निश्चित करना ही होगा ग्रौर जब तक निश्चित न्स्खे नहीं बनते और मृल्य निश्चित नहीं होता तब तक हम इस बीमारी का इलाज नहीं कर सकते । वरना जिन के पास सुविधा है, साधन है उन को तो कहीं न कहीं दवाइयां मिल ही जाती हैं। जो सजा के लिए आप ने प्राविधान किया है उस में ग्राप ऐसा क्यों नहीं करते कि जिस कम्पनी का कोई माल या दवाई नकली पाई गई या सब स्टैंडई पाई गई उस का ग्राप लाइसेंस फारफिट कर दीजिए ग्रीर उस को संपत्ति को जब्त कर लीजिए । यह प्राविधान सजा के लिए होना चाहिए, आप उन को सजा मत दीजिए, ग्राप उन को फांसी मत दीजिए। सा ऐहोने पर हिन्दुस्तान की 90 फीसदी कम्पनियां बन्द हो जायेंगी। बहुत मो

ऐसी कभ्यनियां हैं जा खुद पूरी चोजें नहीं बनातीं, न अलग अलग इंग्रीडियेंट्स लेती हैं और फिर बनातों हैं और आज जा आधुनिक दबाइयां हैं उन सब का आधार रसायन है। सिद्ध, आर्थुबैदिक और यूनानी दबाइयां का आधार तो जड़ो बूटियां हैं, हबें हैं और जड़ा बूटियां से मनुष्य के शरीर में व्यवधान कम ही पैदा होता है बनिस्वत रसायन के। तो इन रसायन वाली दबाइयों को आप को पूरी तरह से कण्ट्रोल करना होगा।

अखिर में एक बात कह कर मैं अपनी बात खत्म करूंगा । ग्राप को एक दृष्टा वनाना पड़ेगा दवाइयों का ग्रीर बीमारी का धीर उस के बारे में ग्राप को निश्चित मानदंड बनाने पड़ेंगे । इन इंस्पेक्टर्स आप के देश में आप के पास बहुत कम हैं। उन को भी आप को बढ़ाना होगा और इस के लिए एक कांटीन्य ह सर्विस ग्राप को रखनी पड़ेगी? जो भी दवा कम्पनियां हैं उन के सामने उद्देश्य यह होना चाहिए कि दवायें मनुष्य की सेवा के लिए हैं, मुनाफे के लिए नहीं और यह बाधार अगर बाप बना , पायेंगे तो हाथी कमीशन की रिपोर्ट को आप को कबल करने में कोई दिक्कत नहीं होनी चाहिए। एक और चीज बहुत साफ है कि दवायें आग की तरह हैं। आज की खाई हई दवा दस वर्ष बाद भी ग्रयना दृष्परिणाम दिखा सकतो है । मैक्साफार्म आज ग्रमरीका में कोई नहीं देता। दस वर्ष इस बात को हो चुके हैं। जब उन्होंने देखा कि यह उन को सूट नहीं करती तो उन्होंने उस को हिन्द्स्तान में फैंक दिया और आज भी हम उस के फार्मुले बना रहे हैं। (व्यव्यान) बंगला देश तक में वह बन्द है, यह सही है। लेकिन हमारेयहांवह चन रही है।

सींदर्य साधनों के बारे में आप ने जो रखा है, तो सींदर्य की, सुन्दरता की अपनी अपनी अलग अलग परिभाषा हो सकती है। क्यों नहीं इन चोजों पर आप रोक लगाते...

DR. (SHRIMATI) NAJMA HEP-TULLA: A very competent person;

श्रो लाइलो मोहन निगम : आप विना लिपिस्टिक के ही ज्यादा श्रच्छी लगती हैं। लिपिस्टिक लगा कर उतनी श्रच्छी नहीं लगतीं। तो सुन्दरता की श्रपनी श्रपनी परिभाषा होती है।

DR. (SHRIMATI) NAJMA HEP-TULLA: Thank you;

SHRI SYED SIBTE RAZI; Bachelor's eyes!

श्री लाडली मोहन निगमः तो सवाल यह है कि क्या ग्राप रसायनों के द्वारा बने हए सौंदर्य प्रासाधनों पर रोक लगायेंगे? पैसे दो पैसे की चीज होती है जिनके लिए इतने बड़े बड़े विज्ञापन किये जाते हैं ग्रीर उन को बहत महंगे दामों पर बेच कर पैसा कमाया जाता है। इन को क्या म्राप बन्द कराने की कोशिश करेंगे ? इस वास्ते मैं ग्रापसे कहना चाहंगा कि कास्मेटिक्स, सींदर्य प्रसाधन के साथ रिश्ता जोडिये । मैं उन ग्रादिमियों में से हं जो खुशबुदार तेल की बात नहीं करते, ग्रीर दूसरी चीजों की नहीं करते लेकिन हकीकत यह है कि सौंदर्य प्रसाधन जो नारी के व्यक्तित्व के निखार के लिए उपयोगी नहीं हैं बल्कि उनके अन्दर एक श्रजीव भावना पैदा करते हैं उन पर श्रापको पाबन्दी लगानी चाहिए। ...

डा॰ (श्रोमती) नाजमा हेपनुल्ला : ग्राप न लगाइये !

श्री लाडली मोहन निगम : मैं नाजमा जी से बहुत श्रदब के साथ एक बात कहना चाहता हूं। मेरी निगाह में जिस तरह से कोई बदशकल श्रीरत जेवर पहनकर सुन्दरता

[थी लाडली मोहन निगम]

को बनाना चाहती है, ठीक उसी तरह से कोई भी बदशकल औरत नकली प्रसाधन को लगा कर सुन्दर बन सकती है। मेरी निगाह में कोई औरत बदशकल नहीं होगी।

श्री रामानन्द यादद (बिहार) : उपसभाध्यक्ष जी, मैं इस विल का स्वागत करता हूं । मंत्री जी ने ग्रपने भाषण के तम में कहा कि 20 स्पूरियस ड्रम्स को उन्होंने ग्राइडेंटिफाई किया है जिनमें से 16 को बैन किया गया है ग्रीर चार ग्रमी भी चल रहे हैं । तो मैं मंत्री जी से जानना चाहता हूं कि चार ड्रग क्या नुकसान नहीं करेंगे ग्रीर उनके द्वारा होने बाले नुक्सान के सम्बन्ध में ग्रापने जानकारी हासिल कर ली है कि कौन सी वे दबाइयां हैं । क्या ग्रापने ग्रपने यहां की किसी लेबोरेट्री में उसका परीक्षण कराने की व्यवस्था की है ?

उपसभाध्यक्ष जी, ग्राजिकल इस देश में बहुत बड़ी माला में टौक्सिक ड्रग इंपोर्ट किये जा रहे हैं जो खासकर हमारे विद्यार्थी खाते हैं या दूसरे लोग भी खाते हैं। उनके स्वास्थ्य पर इसका बुरा ग्रसर पड़ता है। यह टौक्सिक ड्रग को बैन करने की व्यवस्था करके आपने बड़ा ही सुन्दर किया है लेकिन खासकर ग्रापका इस बात को भो सोचना पड़ेगा कि ये हिप्पी लोग जो बाहर से ग्राते हैं, ये काफी माला में इनको लाते हैं, उनको ग्राप कैसे रोकियेगा?

डाः मदन मोहन सिंह सिंहू: ये टौक्सिक इंग नहीं हैं।

श्रे रामानन्द यादव : ऐसे भी ड्रग हैं जो बाहर से इंपोर्ट हो कर श्राते हैं। लोग यहां खाते हैं। थोड़ी देर के लिए श्रपने को भूल जाते हैं श्रीर थोड़े दिनों में ऐसी श्रादत पड़ जाती है कि बाहर जा कर नहीं खायेंगे तो नहीं रह सकेंगे। धीरे धीरे उनका स्वास्थ्य इतना खराब हो जातां है कि वे इसके शिकार हो जाते हैं। मैंने ऐसे व्यक्तियों को भरते हुए भी देखा है। तो ग्रापने इनके बारे में जो चिन्तन किया है, यह सराहनीय बात है।

उपसभाध्यक्ष जी, इस देश में जितनी दवाइयों की जरूरत है उतनी माला में यहां दवाइयां पैदा नहीं होतीं ग्रीर इस इग इंडस्ट्री का जिस माता में ग्रोथ होना चाहिए, उस माला में 'हीं हो रहा है बल्कि दूसरी इंडस्ट्रीज की काफ़ी ग्रोथ हुई है लेकिन इस इंडस्ट्री में ग्रोथ कम हुई है। मंत्रो जी से मैं जानना चाहंगा कि इसका कारण क्या है। इस इंडस्ट्री में अधिक ग्रोथ हो इसके लिए क्या आप कर रहे हैं। इसका करिण यह तो नहीं है, जैसा कि सन्देह होता है, कि लेटर आफ इंटेंट, लाइसेंस आदि की हजारों फार्मेलिटीज हैं जिन्हें पूरा करना होता है इसकी वजह से इग इंडस्ट्री ग्रोथ नहीं कर पाता है ? इस देश की जनसंख्या अधिक है और हमें वाहर से दवायें मंगानी पड़ती हैं। तो हमें बहुत बड़ी माला में बाहर से दवाइयां इंपोर्ट करनी पड़ती हैं उसक लिए जितने मैन्युफैनचरर हैं वह हमसे उसके दुगुने दाम वसूल करते हैं खासकर लाइफसेविंग इस देश में बहुत ही कम पैदा किये जाते हैं। मैं चाहुंगा कि लाइफ सेविंग इंग्स कौन कौन से हैं, जितने इस देश में पैदा किये जाते हैं और कौन से ऐसे इग हैं जो बाहर से, विदेशों से मंगाये जाते हैं। ग्रोर उनकी गारण्टी क्या है कि वह बिल्कुल सही हैं ग्रीर जो दबाएं हैं वे लाइफ सेविंग हैं ? दूसरे ग्राप कौन सी व्यवस्था करने जा रहे हैं कि सारी की सारी लाइफ सेविंग जः इस्त हैं वे इत देश में, पैदा कर सकें?. दिकात यह है कि जो मर्ल्टी नेशनल कम्पनी हैं बहुत से मैन्फैक्चरिंग लाइसेंस, लेटर ी भ्राफ इंटेट लेकर रखे हुए है. इम्पर्ली में ट नहीं करती है। जैसे सिपला कम्पनी है

डा॰ रफ़ीक जकरिया (महाराष्ट्र): सिपला मल्टी नेशनल कम्पनी है।

नेशनल कम्पनी भी कोई ड्रग कानून नहीं

मानती । इनको एवाइड करती है।

श्री रामानन्द शद्य : मैंने कहा है कि नेशनल कम्पनी ग्रीर मल्टी नेशनल कम्पनी दोनों ग्रापके ड्रम्स रूल को नहीं मानती हैं। ग्रापका ड्रम कंट्रोल ग्राफिसर जाता है तो वह उनको ग्रन्दर नहीं जाने देते। दूसरी मल्टी नेशनल कम्पनी वाले भी नहीं जाने देते।

जिसने "सैलिब्टामोल" का लाइसेंस लेकर रंखा हम्रा है। 100 के जी जी का ग्रीर दूसरे 260 के जी० का ग्रीर फिर 60 के० जी? का लाइसेंस लेकर रखा हुआ है जो कि बहुत एसेन्सियल इन्स हैं और हाईली टेक्नोलोजी इसमें इन्वाल्व होती है। मैत्युफेक्चरिंग में यह केवल 100 के० जी० पैदा करती है जब कि बाहर से देश में रिक्वायरमेंट 1300 के० जी० की है। ग्राज इस देश को 'सैलिबटामोल'' को बाहर से इम्पोर्ट करने में 40 लाख रुपये प्रतिवर्ष कारेन एवसचेंज खर्च करना पड़ता है। क्या याप इसमें कोई सुधार नहीं कर सकते ? जिस विभाग के भी जिम्मे ही आपको इसकी करना चाहिए । मान लीजिए ग्राप के जिम्मे नहीं है लैटर आफ इंटेंट देना और मैन्य्फैक्चरिंग लाइसेंस देना लेकिन आपका विभाग तो इस से प्रभावित होता है और लोग इससे परेशान हैं। वह दवा दमा के पेसेंट के यज में खाती है इसलिए मैं कहता हं कि इस विषय में चितन करें । इसके दाम क्या है इतको सुनकर स्नाप ताज्जुब करेंगे कि 'सिपला' के एक के० जी० के दाम 40 हजार रुपये पर के० जी० रखे हए हैं मार्किट में ग्रीर दूसरी कम्पनी मुझे याद है उसने कहा था कि जस्ट हाफ बेच्ंगा यानी 15 हजार रुपये पर के० जी वेचुंगा, ग्राप मुझे लाइसेंस दीजिए। लेकिन नहीं दिया गया ।

डा॰ मदन मोहन सिंह सिंडू : मल्टी नेशनल है ...

श्री रामानन्द यादव : क्या मल्टी नेशनल को न दिया जाए ? श्राप एक बात

DR. RAFIQ ZAKARIA: A point of order, Sir.

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SKRI RAMANAND YADAV: What is the point of order?

DR. RAFIQ ZAKARIA: The point of order is whether a reference to a company like this can be made. In the Business Advisory Committee also it has been so agreed that if certain allegations of this kind are to be made, then, prior; ermision of the Chairman or the Deputy Chairman has to be taken. It is very unfair.

SHRI RAMANAND YADAV: It is not unfair.

DR. RAFIQ ZAKARIA; Suppose there is no basis. I am saying this thing becaue, I know Cipla; I know the Cipla Company very well.

DR. RAFIQ ZAKARIA: I do not think they are such people. It was headed by one of our great nationalists, Dr. Hamid, who" has given so much during the freedom struggle. They come from the family of the late Khwaja Saheb who was a close associate of Maulana Azad5 Dr. Ansari and other nationalist leaders. What I say, Sir, is that such allegations should not be allowed without any basis whatsoever.

SHRI RAMANAND YADAV: Whether it is relevant or irrelevant? On a point of order. Let me know whether it is relevant or irrelevant

DR. M. M. S. SIDDHU; I can say thai Cipla is one of the premier, ethical, product manufacturing unit in India. That i* all I can say.

DR. RAFIQ ZAKARIA: That is what I say. You are making allegations against anybody.

SHRI RAMANAND YADAV: I am making allegations against all the companies who are producing medicines and selling medicines at higher price.

जकरिया साहब तो ग्रधिक कीमत दे कर सिपला या मल्टी नेशनल कम्पनी की दवा खरीद लेंगे और अपनी लाइफ सेव कर लेंगें। लेकिन गांबों में रहने वाले देहात के गरीब भ्रादिमयों को दबाँई नहीं मिलती है । आप जानते हैं कि हमारे देश में 75 फीसदी लोग गांवों में रहते हैं। वहां के होस्पिटलों में दवा नहीं मिलती है ... (ब्यवधान)

DR. RAFIQ ZAKARIA; The price is controlled.

SHRI RAMANAND YADAV: No. (Interruptions).

THE VICE-CHAIRMAN (SHRI R. R, MORARKA): Order, please. It is now 5 o'clock. The debate will continue. The House will now take up the half-an-hour discussion. Shri J. P. Mathur.